

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No119
CP(CAA)/39(AHM)2021
in CA(CAA)80 of 2020

Order under Section 230-232 Co.Act, 2013

IN THE MATTER OF:

Arcelor Mittal India Pvt Ltd
AM Associates India Pvt Ltd
Arcelor Mittal Nippon Steel India Ltd

.....Applicant

Order delivered on 06/01/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant	:Mr. Navin Pahwa Sr. Adv., with Nirag Pathak Adv.
For the Respondent	:Mr. Ashim Sood Adv.
For the RD	:Mr. Liladhar Sharma
For the Income Tax	:Ms. Dhruvi Trivedi

ORDER

Comp.App/33(AHM) 2021

Learned Counsel for the RD states that they received some complaints against the transferee company and requests four weeks' time to file report after examining complaint. Learned Counsel for Income Tax Department seeks and is granted four weeks' time. Learned Counsel for the Applicant in **Comp.App/33(AHM) 2021** states that they are led by the Learned Sr. Counsel Mr. Soparkar and he has undergone surgery, hence, requests to adjourn the matter.

List the matter on 09.02.2022.

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KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

Namit

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DR. DEEPTI MUKESH
MEMBER (JUDICIAL)